

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- †30
TO BE ANSWERED ON- 04/12/2023

DEVELOPMENT OF SCHEDULED TRIBES

†30. SHRI JASWANT SINGH BHABHOR:

SHRI SUNIL KUMAR MONDAL:

SHRI RAMDAS C. TADAS:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has formulated any project/programme/welfare scheme for the development of Scheduled Tribes across the country including Gujarat, West Bengal and Wardha, Amravati, Gadchiroli and Gondia districts of Vidarbha in Maharashtra;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any study to assess the condition of tribes, if so, the number of tribes in different parts of the country;
- (d) whether any monitoring mechanism has been set up for their all round development;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (f): Union Government is implementing various schemes through sectoral Ministries wherein dedicated funds are earmarked as Scheduled Tribe Component (STC) [Development Action Plan for Scheduled Tribes (DAPST)] for tribal welfare and development across the country. This includes support for education, health, sanitation, water supply, livelihood etc. As on date, besides Ministry of Tribal Affairs (MoTA), 41 Ministries / Departments are allocating certain percentage of their total scheme budget for tribal development under STC for various tribal development projects. Major part of infrastructure development in tribal dominated areas and provision of basic amenities to tribal people in the country is carried out through various schemes / programmes of concerned Central Ministries and the State Governments concerned, while the Ministry of Tribal Affairs (MoTA) provides additive to these initiatives through specific interventions like implementation of scholarship schemes and setting up of Eklavya schools, providing livelihood activities through Pradhan Mantri Jan Jatiya Vikas Mission, improving village infrastructure through Pradhan Mantri Adi Adarsh Gram Yojna etc. Scheme-wise details of funds allocated by different Central Ministries / Departments under their schemes are reflected in the Union Budget as Statement 10B which is laid on the table of the House and is also available at <https://www.indiabudget.gov.in/doc/eb/stat10b.pdf>.

Ministry of Tribal Affairs has not conducted any specific study to assess the condition of the tribes in India. However, Ministry has utilized gap assessment study of Mission Antyodaya 2018-19, conducted by Ministry of Rural Development for formulating the scheme of 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)' for integrated development of villages in an outcome-oriented and time-bound manner during the years 2021-22 to 2025-26. Under the Scheme, 36,428 villages having at least 50% tribal population and

500 STs across States / UTs with notified STs have been identified for undertaking development programmes / activities through convergence approach to bridge gaps prominently in 8 sectors of development viz. Road connectivity (Internal and Inter village /block), Telecom connectivity (Mobile /internet), School, Anganwadi Centres, Health Sub-Centre, Drinking water facility, Drainage and solid waste management. State-wise list of villages covered under the scheme of 'PMAAGY' is at **Annexure**.

Likewise Ministry with help of states has collected data of PVTG habitations and villages which lack in basic infrastructure like road, road and mobile connectivity, infrastructural gaps in school, health facilities and availability of Anganwadis. through a mobile application developed on PM-Gatishakti Portal. For saturating these gaps, the Govt of India has launched PM-JanMan (PM-janjati Adivasi Nyaya Maha Abhiyan on 15th November 2023).

The following steps are taken to review/ monitor the performance of the schemes / programmes administered by the Ministry:

- i. During Project Appraisal Committee (PAC) meetings the information on the progress on implementation of previous sanctioned projects is discussed in details and updated status is ascertained from the State Government officials.
- ii. Utilization Certificates and Physical progress report are a per-requisite for further release of funds as per provisions of GFR.
- iii. Officers while visiting States/UTs also review the progress of implementation of various schemes/ programs of the Ministry of Tribal Affairs.
- iv. Review Meetings/ Conferences are convened at the Central level with State officials for ensuring timely submission of proposals, speeding up of implementation of the schemes/ programs, and reviewing the physical and financial progress.

Annexure referred in reply to part (a) to (f) of Lok Sabha Unstarred Question No. †30 for 04.12.2023 regarding “Development of Scheduled Tribes”

S. No.	Name of State	Total No of Villages
1	Andhra Pradesh	517
2	Arunachal Pradesh	141
3	Assam	1700
4	Bihar	184
5	Chhattisgarh	4029
6	DNDD	55
7	Goa	21
8	Gujarat	3764
9	Himachal Pradesh	90
10	J & K	302
11	Ladakh	132
12	Jharkhand	3891
13	Karnataka	507
14	Kerala	6
15	Madhya Pradesh	7307
16	Maharashtra	3605
17	Manipur	254
18	Meghalaya	836
19	Mizoram	344
20	Nagaland	530
21	Odisha	1653
22	Rajasthan	4302
23	Sikkim	62
24	Tamil Nadu	167
25	Telangana	533
26	Tripura	375
27	Uttarakhand	64
28	Uttar Pradesh	183
29	West Bengal	874
	Total	36428
